

2. Sanctions under the Code of Discipline;
3. Extensions of the Scheme of Joint Management Councils;
4. The extent to which tripartite decisions would be binding on the parties concerned;
5. Functioning of Works Committees;
6. Additional measures for protection against victimisation;
7. Abolition of Rickshaw Pulling;
8. Workers' Education Scheme;
9. Proposal for establishing an Institute of Labour Relations Research.

(d) Yes.

(e) None.

**Shri Tangamani:** In view of the fact that the Bonus Commission has been set up, may I know whether the Standing Labour Committee will consider the finalisation of the terms of reference of the Bonus Commission?

**The Minister of Labour and Employment and Planning (Shri Nanda):** Yes, Sir. It is intended to be done.

**Shri T. B. Vittal Rao:** Why was it not included in the agenda?

**Mr. Speaker:** Order, order.

**Shri Tangamani:** May I know whether the question of enforcing the Wage Board's recommendations by way of legislations or other wise will be considered by the Standing Labour Committee?

**Shri Nanda:** Yes, Sir; to the extent the matter remains outstanding.

**CORRECTION OF ANSWER TO STARRED QUESTION No. 890**

**The Deputy Minister of Planning (Shri S. N. Mishra):** Sir, may I seek your indulgence to correct a figure which I gave in answer to a supplementary question arising from Ques-

tion No. 990? I mentioned that the budget estimate for 1961-62 was Rs. 52,44,000. In fact, this was the proposal made by the Planning Commission, but this was reduced by the Finance Ministry to Rs. 50,18,400.

**Mr. Speaker:** Reduced by about Rs. 2 lakhs.

**Re. S. N. Q. No. 8**

**Mr. Speaker:** There is a Short Notice Question. Shri Ramanathan Chettiar.

**Shri Vajpayee:** Sir, I rise to a point of order. The subject matter of this short notice question was raised in the form of an ordinary question a few days back, and the hon. Defence Minister was pleased to state that it was not in the public interest to give the information that was being called for. Now, the short notice question has been admitted on the same subject. Are we to understand that the question of public interest is not involved now?

**Mr. Speaker:** He might have changed his views.

**Shri Vajpayee:** Can the Ministers change their views so often?

**Mr. Speaker:** On reconsideration, it might have been changed. Far from welcoming the answer to a question, the hon. Member is raising a point of order. If the hon. Member gives notice of a question, except on a question of prestige, he must be interested in getting an answer somehow, whether it is in answer to his own question or to some other question.

**Shri Vajpayee:** The point is, if an Opposition Member from this side had tabled a short notice question, the hon. Defence Minister would not have accepted it. Now, a Congress Member has tabled such a question, and so, it has been accepted. (Interruptions).

**Pandit K. C. Sharma:** It is an insinuation.

**Mr. Speaker:** Order, order. My experience, on the other hand, is that a number of hon. Members from the